

NEW DELHI BENCH

(IB) 383 (ND)/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
24.10.2017**

NAME OF THE COMPANY: M/s Alloy Steels Emporium (P) Ltd. Vs. M/s
Steelco India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

For the Petitioner (s) : Mr. Soumya Dutta, Advocate

For the Respondent (s) : Mr. R.Y. Kalia for Corporate Debtor


ORDER


Though the matter was heard yesterday and the orders were reserved, on the mentioning of both the counsels, the file has been taken up.

It is submitted that the Corporate Debtor has tendered 17 Post Dated Cheques towards discharge of the existing liability. The Ld. Counsel submits that subject to clearance of these cheques, the claim stands satisfied and therefore he wishes to withdraw the petition with liberty to file the same again if the payments under the cheques are not honoured.

In the interest of justice as well as in the interest of the company from undergoing a possible Resolution, the prayer of both parties is accepted.

The Petition is disposed off as withdrawn.


**(S. K. Mohapatra)
Member (T)**


**(Ina Malhotra)
Member (J)**